

1	2	3	4	5	6	7	8
28	Andaman And Nicobar	140	511	399	66	354	263
29	Dadra & Nagar Haveli	18	46	31	0	22	7
30	Daman & Diu	0	0	0	0	0	0
31	Goa	0	470	760	0	300	559
32	Lakshadweep	371	3295	75	87	2623	0
33	Pondicherry	314	917	667	314	892	1
34	Chandigarh	0	0	0	0	0	0
		2774660	4617032	5098990	1214167	2259482	2590422

Payment of revised wages to manual workers under MGNREGS

1695. SHRI R. C. SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that wages under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) for unskilled manual workers have been linked with the Consumer Price Index (CPI);

(b) if so, the details thereof;

(c) whether it has come to the notice of the Ministry that the revised wages are not being given to workers in many areas; and

(d) if so, the steps to be taken by the Ministry to ensure that the revised rates are given to the unskilled manual workers?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The wage rate fixed by the States as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage rate under Section 6(1) of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) vide

Government of India Notification dated 1st January, 2009. This has formed the basis of all subsequent revision of wage rates as per the settled wage policy under MGNREGA. In accordance with Section 6(1) of the Act, the Government has revised the wages for unskilled manual workers in respect of all States and Union Territories under Mahatma Gandhi NREGA, by indexing the notified wage rate to the Consumer Price Index for agricultural labour (CPIAL). State-wise details of revised wage rates are given in the statement [Refer to the statement appended to USQ No. 1692 Part (d) to (f)]. All State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of the Act.

**Vigilance and Monitoring Committees for assessment
of Rural Development Schemes**

1696. SHRI SABIR ALI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Vigilance and Monitoring Committees have been constituted in all the States/Union Territories for effective monitoring of implementation of the programmes under the control of Ministry; and

(b) if so, the details of assessment by the monitoring committee about the implementation of all these programmes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The State/Union territory level Vigilance and Monitoring Committees (V & MCs) for monitoring the implementation of the programmes of the Ministry of Rural Development are constituted by the concerned State/Union territory. The district level V & MCs are constituted by the district administrations. This Ministry has advised all the States/Union territories to constitute V & MCs at all these levels, on 26th August, 2009.

(b) The Guidelines stipulate that any gross violation in the implementation of rural development schemes noticed by the V & MCs is to be communicated to this Ministry. No such report has been received in the Ministry so far.

Pending proposals under PMGSY in Jharkhand

1697. SHRI KANWAR DEEP SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether implementation of all phases of works under the Pradhan Mantri Gram Sadak Yojana (PMGSY) have been completed in Jharkhand;

(b) if not, by when the same will be completed;